

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 52929 OF 2018

[Arising out of Order-in-Appeal No. 45 (RK)ST/JPR/2018-19 dated 07.06.2018 passed by the Commissioner (Appeals) & Additional Director General, DGGSTI, Jaipur]

M/S KARAN SINGH

Appellant

S/o Narayan Singh,
Plot No. 3, Keshav Nagar,
Vaishali Nagar, Jaipur (Raj)

Vs.

**COMMISSIONER AND ADDITIONAL DIRECTOR
GENERAL, DGGSTI, JAIPUR ZONAL UNIT,
JAIPUR**

Respondent

Appearance:

Present for the Appellant :Shri Arun Singh, Advocate

Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order No. 51522 /2023

Date of Hearing/Decision : 06/11/2023

JUSTICE DILIP GUPTA:

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**